

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

S. Tax Appeal No. 76648 of 2014

Arising out of Order-in-Appeal No. 100/RAN/2014 dt. 04/09/2014 passed by the Commissioner (Appeals), Central Excise & Service Tax, Ranchi.

Commissioner of Central Excise & Service Tax, Ranchi

C. R. Building, 5
Main road, Ranchi, 834001

Appellant (s)

VERSUS

M/s. Binay Krishna Tiwary.

West Bokaro Colliery, Ghatotand, Ramgarh-825314

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Suptd. (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

ORDER NO. 76068/2019

Date of Hearing/Decision : 26.08.2019

PER BENCH :

The Revenue has prayed for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Shri A. K. Biswas appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. Anjani Kumar)

Member (Technical)

Sd/-

(P. Dinesha)

Member (Judicial)

Pooja